

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**A.B.A. No.6257 of 2021**

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R. V. Someshwar Rao                    ....     ....     ....     Petitioner  
Versus  
The State of Jharkhand                ....     ....     ....     Opposite Party  
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**CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioner                    : Ms. Neeta Krishna, Advocate  
For the State                         : Mr. Veervijay Pradhan, Addl.P.P  
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**Order No.02 Dated- 07.09.2021**

Heard the parties through video conferencing.

Learned counsel for the petitioner undertakes to remove the defects pointed out by the stamp reporter within two weeks after the lockdown is over.

In view of personal undertaking given by the learned counsel for the petitioner, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending his arrest in connection with Dhanbad P.S. Case No.131 of 2021 instituted under Sections 468, 470, 471, 419, 420 of the Indian Penal Code, the petitioner has moved this Court for grant of privileges of anticipatory bail.

Learned counsel appearing for the petitioner submits that the allegation against the petitioner is that the petitioner is the proprietor of M/s. R. V. Someshwar Sao which participated and carried out the work order issued consequent upon a tender and the only allegation against him is that the petitioner submitted a forged and fabricated declaration on a stamp paper of Rs.20/- attested by a notary wherein he undertook that he has never been debarred from participating in the type of the tender which was awarded to him. It is submitted that the allegation against the petitioner is false. It is next submitted that the petitioner participated in the tender of Dhanbad B.S.N.L. and he has never been debarred from Dhanbad region rather he has been banned from Jamshedpur but he was not debarred from entire Jharkhand, hence, he was very much entitled to participate in the tender process of Dhanbad B.S.N.L.. It is next submitted that the petitioner satisfactorily discharged the contract work and he was even given extension of the work and only to withhold the payment of the bills, this F.I.R. has been lodged. Drawing attention of this Court towards para-13 of the instant bail application, learned counsel for the petitioner

submits that the petitioner has no criminal antecedent. It is lastly submitted that the petitioner is ready and willing to co-operate with the investigation of the case and to furnish sufficient security including cash security. Hence, it is submitted that the petitioner be given the privileges of anticipatory bail.

Learned Addl.P.P appearing for the State opposes the prayer for anticipatory bail of the petitioner.

Considering the submissions of learned counsels and the facts and circumstances stated above, I am inclined to grant privileges of anticipatory bail to the petitioner. Accordingly, the petitioner is directed to surrender in the Court of learned C.J.M., Dhanbad within six weeks from today and in the event of his arrest or surrendering, he will be enlarged on bail on **depositing Rs.50,000/-(Rupees fifty thousand) as cash security** and on furnishing bail bond of Rs.25,000/- (Twenty five thousand) with two sureties of the like amount each to the satisfaction of learned C.J.M., Dhanbad in connection with Dhanbad P.S. Case No.131 of 2021 **with the condition that he will co-operate with the investigation of the case and appear before the investigating officer as and when noticed by him and furnish his mobile number and photocopy of the Aadhar Card with an undertaking that he will not change his mobile number during the pendency of the case** and further conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

**(Anil Kumar Choudhary, J.)**